

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL No. 286 of 2015

Dated: 8th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Punjab Energy Development Agency (PEDA) Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Aditya Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Mr. Rahul Srivastava for
Ms. Suparna Srivastava for R.2

Mr. Tajender K. Joshi for R.3

ORDER

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 23.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.03.2016 after serving copy on the other side.

List the matter on **23.03.2016**.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**